

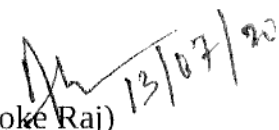
OFFICE OF THE DISTRICT & SESSIONS JUDGE, NALANDA AT BIHARSHARIF

ORDER NO. 91 /2020

In view of the Hon'ble Court's letter no. 30184-30220/A.D. (Misc.) Section., dated 13.07.2020, due to sudden surge in number of confirmed Covid 19 cases in the State of Bihar, the physical presence of any person within the court premises of Civil Court, Biharsharif and Sub-divisional Court, Hilsa is strictly prohibited from 14.07.2020 to 20.07.2020, unless it is completely unavoidable. In view of directions matter of release / remand in Criminal matter shall be taken up through virtual mode, as far as it is possible. It has further been directed by the Hon'ble Court that virtual court proceeding should be held with the learned Judicial Officers remaining at the respective residences and would not come to court premises for that purpose.

System Officer is directed to inform all concerned through electronic mode.

Inform all concerned.


(Alok Raj) 13/07/20
I/C, District & Sessions Judge,
Nalanda at Biharsharif.